

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
INTECO SPECIAL MELTING TECHNOLOGIES (INDIA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	INTECO SPECIAL MELTING TECHNOLOGIES (INDIA) PRIVATE LIMITED
2	Date of incorporation of corporate debtor	13/04/2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Delhi) under The Companies Act-1956
4	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U27100DL2012PTC234322
5	Address of the registered office and principal office (if any) of corporate debtor	1103, ANTRIKSH BHAWAN 22, KG MARG, CONNAUGHT PLACE DELHI NEW DELHI- 110001
6	Insolvency commencement date in respect of Corporate debtor	Date of Order: 20.05.2022 Date of Receipt of Order: 23.05.2022
7	Estimated date of closure of insolvency resolution process	19.11.2022 (180 days from the commencement of CIRP)
8	Name and Registration number of the Insolvency Professional acting as interim resolution professional	Satish Kumar Mathur IBBI/IPA-002/IP-N00132/2017-18/10348
9	Address and e-mail of the interim resolution professional as registered with the Board	Address: Flat No. 803 A, Plot No.27, New Jyoti Society, Sector 4, Dwarka, New Delhi- 110078. Email: mathursk1255@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 803 A, Plot No.27, New Jyoti Society, Sector 4, Dwarka, New Delhi- 110078. Email: cirp.ismtpl@gmail.com
11	Last date for submission of claims	06.06.2022 (Copy of NCLT order dated 20.05.2022, received by IRP on 23.05.2022)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by interim resolution professional	Based on limited information there is no class of creditors under section 21(6A)(b)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three Names for Each Class)	Not applicable
14	Relevant Forms Details of authorised representatives are available at	Web link: https://ibbi.gov.in/downloadforms.html Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal New Delhi B IV has ordered the commencement of a corporate insolvency resolution process of the INTECO SPECIAL MELTING TECHNOLOGIES (INDIA) PRIVATE LIMITED on 20.05.2022 (Copy of order dated 20.05.2022 received on 23.05.2022)



The creditors of INTECO SPECIAL MELTING TECHNOLOGIES (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 6th June 2022 to the interim resolution professional at the address mentioned against entry number 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25th May 2022

Place: New Delhi

Name and signature of Interim Resolution Professional



SATISH KUMAR MATHUR



In the matter of INTECO SPECIAL MELTING TECHNOLOGIES (INDIA)
PRIVATE LIMITED